

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 245, 176, 237 & 191 of 2012

Dated : 9th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Appeal no. 245 of 2012

Steel Furnace Association of India **...Appellant(s)**

Versus

Punjab State Electricity Regulatory
Commission & Anr. **...Respondent(s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

Counsel for the Respondent(s): Mr. Rohit Singh
Mr. Sakesh Kumar
Mr. Karunakar Mahalik

Appeal no. 176 of 2012

M/s. Mawana Sugars Ltd. **...Appellant(s)**

Versus

Punjab State Electricity Regulatory
Commission & Anr. **...Respondent(s)**

Counsel for the Appellant(s): Ms. Surbhi Sharma

Counsel for the Respondent(s): Mr. Rohit Singh
Mr. Sakesh Kumar
Mr. Karunakar Mahalik

Appeal no. 237 of 2012

Open Access Users Association **...Appellant(s)**

Versus

**Punjab State Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s): Ms. Surbhi Sharma

**Counsel for the Respondent(s): Mr. Rohit Singh
Mr. Sakesh Kumar
Mr. Karunakar Mahalik
Mr. Anand K. Ganesan**

**Appeal no. 191 of 2012, IA No. 309 of 2012
and IA No. 310 of 2012**

Mandi Gobindgarh Induction Furnace Association

...Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors.**

...Respondent(s)

**Counsel for the Appellant(s): Mr. Manish Srivastava
Mr. Abhinav Hausaria**

**Counsel for the Respondent(s): Mr. Rohit Singh
Mr. Sakesh Kumar
Mr. Karunakar Mahalik**

ORDER

At the request of the Learned Counsel for all the parties, post the
matter for hearing on **07.05.2013**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/vt